

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8158 of 2021

Rahul Saw @ Charka Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajesh Kr. Singh, Advocate
For the State : APP

Order No. 02: Dated: 6th September, 2021

Heard the parties.

Defect no. 9(i), as pointed out by the office, are ignored.

The petitioner is an accused in connection with Piperwar P.S. Case No. 17 of 2021.

The informant was subjected to assault with lathi by the petitioner and others. The allegations against the petitioner seems to be general and omnibus in nature.

The petitioner is in custody since 23.03.2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Chatra, in connection with Piperwar P.S. Case No. 17 of 2021.

(Rongon Mukhopadhyay, J.)

MM